



2026:DHC:4148



§~4 (Appellate)

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 344/2019

MUKESH GUPTA AND ORS. ....Petitioners

Through: Mr. Arvind Kumar Gupta and  
Mr. Ashish Singh, Advs.

versus

DELHI DEVELOPMENT AUTHORITY ....Respondent

Through: Mr. Sanjay Katyal, SC with Mr.  
Gaganmeet Singh Sachdeva and Mr.  
Harshpreet Singh Chadha, Advs.

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**ORDER (ORAL)**

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**08.05.2026**

**C. HARI SHANKAR, J.**

**REVIEW PET. 172/2023 & CM APPL. 33750/2023**

1. This review petition has been filed pursuant to liberty granted by the Division Bench of this Court on 22 May 2023 in LPA 116/2020<sup>1</sup>.

2. Mr. Gupta, learned Counsel for the petitioner, very fairly states that the Review Pet. 56/2020, filed by other petitioners in WP(C) 344/2019, stands dismissed by this Court vide judgment dated 10 April 2026 and that his client is identically situated.

3. Accordingly, we condone the delay in filing the review petition

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<sup>1</sup> Mukesh Gupta & Ors v. Delhi Development Authority & Ors



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and dismiss the writ petition following our order dated 10 April 2026  
in the Review Pet. 56/2020.

**MAY 8, 2026/AR**

**C. HARI SHANKAR, J.**